
(2018) 04 P&H CK 0261
In the Punjab And Haryana At Chandigarh
Case No : CRM-M No.14958 of 2018

Renu and another	Vs	APPELLANT
State of Punjab and others		RESPONDENT

Date of Decision : 10-04-2018

Acts Referred:

Citation : (2018) 04 P&H CK 0261

Hon'ble Judges : Raj Mohan Singh, J

Bench : Single Bench

Final Decision : Disposed Of

Judgement

RAJ MOHAN SINGH, J.(ORAL)

At the very outset, learned counsel for the petitioners submits that due to typographical error, in para No.4 of the petition, year of birth of petitioner

No.2 has been mentioned as 1994, in fact is is 1984 and the same is so recorded in Aadhar Card (Annexure P3).

In this petition, petitioners have prayed for issuance of necessary directions to the official respondents to protect their lives and personal liberties

from being invaded by the private respondents. Petitioners claimed themselves to be major and have contracted marriage on 08.04.2018 according to

their own sweet will, but against the wishes of their family members. Marriage certificate (Annexure P1) and photographs of marriage (Annexure

P4) are sought to be pressed into service in order to project validity of marriage.

In the context of threat perception at the hands of private respondents, petitioners have prayed for necessary directions for safeguarding their

personal civil and legal rights. In the aforesaid context, petitioners have allegedly moved representation dated 08.04.2018 (Annexure P5) to Senior

Superintendent of Police, Pathankot.

Notice of motion to respondents No.1 to 3.

On the asking of the Court, Mr. P.S. Bajwa, Addl., AG, Punjab accepts notice on behalf of State-respondents No.1 to 3.

At this juncture, this Court is not in a position to comment upon the validity of marriage and majority of the petitioners in terms of their respective

ages, however, respondent No.2 can be asked to have a fair look on the grievance of the petitioners in order to ascertain veracity of allegations

made by the petitioners. Respondent No.2 would be at liberty to devise his/her own mechanism to ascertain the truth. He/she would also be at liberty

to join the petitioners or any other person acquainted with facts in issue. In case respondent No.2 finds that there is some truth in the allegations of

the petitioners, then he/she shall proceed to take appropriate action in accordance with law.

The aforesaid order is being passed at this stage without meaning anything on the merits of the case. Respondent No.2 would pass necessary order

without being influenced by any observation made by the Court in terms of pleadings at this stage. This order shall not debar the official respondents

from proceeding against any of the party in accordance with law in case they are involved in some other case. It would be appreciated if the

representation filed by the petitioners is decided within a period of one month from today keeping in view the threat perception shown by the

petitioners.

Petition stands disposed of.